

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/MP/2022

Subject : Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from date of commercial operation i.e. 1.4.2021 to 31.3.2024 under Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Petitioner : NLC India Limited.

Respondents : TANGEDCO and 15 others.

Date of Hearing : **7.3.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri D. Thulsi Kumar, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for time to file the additional information in the matter. The learned counsel for the Respondent TANGEDCO also sought permission to file its reply to the additional information of the Petitioner.

2. Based on mutual consent of the parties, the Commission, adjourned the hearing of the matter. Meanwhile, the Petitioner was granted time to file the additional information, on or before **31.3.2023**, after serving copy on the Respondents. The Respondents shall their replies by **17.4.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **3.5.2023**. All submissions shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

3. The petition shall be listed for hearing on **16.5.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

